

ITEM NO.20

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).749/2025

[Arising out of impugned final judgment and order dated 25-11-2024 in CRLWP No.111/2024 passed by the High Court of Judicature at Bombay]

RUPAL DHIREN TALATI

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

[MEDIATION REPORT RECEIVED]

Date : 23-05-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Shirish K. Deshpande, AOR
Mr. Viral Bhanushali, Adv.
Mr. Mohit Goutam, Adv.
Mr. Apoorv Sharma, Adv.
Mr. Rishi Didwania, Adv.
Mr. Harish Ahmad, Adv.

For Respondent(s) Mr. Satya Darshi Sanjay, A.S.G.
Mr. Raj Bahadur Yadav, AOR
Mr. Sudhakar Kulwant, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Digvijay Dam, Adv.

Ms. Ira Mahajan, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

Mr. Sandeep Sudhakar Deshmukh, AOR
Ms. Shrinidhi, Adv.
Mr. Nishant Sharma, Adv.
Mr. Ankur S. Savadikar, Adv.
Mr. Viraj M. Parakh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Mr. Satya Darshi Sanjay, learned Additional Solicitor General of India informs that the order dated 19.05.2025 has been complied with and after a positive police report was submitted, the

passport has been issued to the petitioner. The petitioner may now apply for a visa. As soon as the visa is granted to the petitioner, she may make an application before this Court for working out the necessary modalities.

2. Post the matter for hearing on 14.07.2025.

3. Liberty is granted to the petitioner to mention before the Vacation Bench.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR